

Government of Jammu & Kashmir
Planning Development & Monitoring Department
Civil Secretariat, J&K, Srinagar

Notification,

Srinagar, the 10th of October, 2022

S.O. 494. In exercise of the powers conferred by section 30 read with section 1 of the Registration of Births and Deaths Act, 1969, (Central Act of 18 of 1969), the Lieutenant Governor of the Union Territory of Jammu and Kashmir, with the approval of the Central Government, hereby makes the following rules; namely:-

1. Short title, extent and commencement.-

- (1) These rules may be called the Jammu and Kashmir Registration of Births and Deaths Rules, 2022.
- (2) They extend to the whole of the Union Territory of Jammu and Kashmir.
- (3) They shall come into force with effect from the 10th day of October, 2022.

2. Definitions.-

In these rules, unless the context otherwise requires,-

- (a) "Act" means the Registration of Births and Deaths Act, 1969 (Central Act of 18 of 1969);
- (b) "Form" means a Form appended to these rules; and
- (c) "Section" means a section of the Act.

3. Period of Gestation.- The period of gestation for the purposes of clause (g) of sub- section (1) of section 2 shall be twenty-eight weeks.

4. Submission of report under section 4 (4).- The report under sub- section (4) of section 4 shall be prepared in the prescribed format appended to these Rules and shall be submitted along with the statistical report referred to in sub- section (2) of section 19, to the Government by the Chief Registrar for every year by the 31st July of the year following the year to which the report relates.

5. Form, etc, for giving information of births and deaths under section 8 and Section 9.- (1) The information required to be given to the Registrar under section 8 or section 9, as the case may be, shall be in Form No.1 (Birth Report), Form No. 1A (Birth of an adopted child), Form No.2 (Death Report), Form No.3 (Still Birth Report) for the registration of a birth, birth of an adopted child death and still birth respectively, hereinafter to be collectively called the reporting forms. Information if given orally shall be entered by the Registrar in the appropriate reporting forms and the signature/ thumb impression of the informant obtained.

- (2) The part of the reporting forms containing legal information shall be called the

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“Legal Part” and the part containing statistical information shall be called the ‘Statistical Part’.

(3) The information referred to in sub-rule (1) shall be given within twenty one days from the date of birth, death and still birth.

6. **Birth or death in a vehicle under section 8 (1) (f).**- (1) In respect of a birth or death in a moving vehicle, the person in charge of the vehicle shall give or cause to be given the information under sub- section (I) of section 8 at the first place of halt.

Explanation:- For the purpose of this rule the term “Vehicle” means conveyance of any kind used on land, air or water and includes an aircraft, a boat, a ship a railway carriage, a motor-car, a motor-cycle, a cart, a Tonga and a rickshaw etc.

(2) In the case of deaths, not falling under clauses (a) to (e) of sub- section (1) of section 8 in which an inquest is held, the officer who conducts the inquest shall give or cause to be given the information under sub- section (1) of section 8.

7. **Form of certificate under section 10 (3).**- The certificate as to the cause of death required under sub- section (3) of section 10 shall be issued in Form No. 4 or 4A and the Registrar shall, after making necessary entries in the register of deaths, forward all such certificates to the Chief Registrar or the officer specified by him in this behalf by the 10th of the month immediately following the month to which the certificates relate.

8. **Extracts of registration entries to be given under section 12.**- (1) The extracts of particulars from the register relating to births or deaths to be given to an informant under section 12 shall be in Form No. 5 or Form No. 6 as the case may be.

(2) In the case of domiciliary events of births and deaths referred to in clause (a) of sub- section (I) of section 8 which are reported direct to the Registrar of Births and Deaths, the head of the house or household as the case may be, or, in his absence, the nearest relative of the head present in the house may collect the extracts of birth or death from the Registrar within thirty days of its reporting.

(3) In the case of domiciliary events of births and deaths referred to in clause (a) of sub- section (1) of section 8 which are reported by persons specified by the State Government under sub- section (2) of the said section, the person so specified shall transmit the extracts received from the Registrar or Births and Deaths to the concerned head of the house or household as the case may be, or, in his absence, the nearest relative of the head present in the house within thirty days of its issue by the Registrar.

(4) In the case of institutional events of births and deaths referred to in clauses (b) to (e) of sub-section (1) of section 8, the nearest relative of the new born or deceased may collect the extract from the officer or person in charge of the institution concerned within thirty days of the occurrence of the event of birth or death.

(5) If the extract of birth or death is not collected by the concerned person as

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referred to in sub-rules (2) to (4) within the period stipulated therein, the Registrar or the officer or person in charge of the concerned institution as referred to in sub-rule (4) shall transmit the same to the concerned family by post within fifteen days of the expiry of the aforesaid period.

9. **Authority for delayed registration and fee payable thereof under section 13.(1)** Any birth or death of which information is given to the Registrar after the expiry of the period specified in rule 5, but within thirty days of its occurrence, shall be registered on payment of a late fee of rupee two.

(2) Any birth or death of which information is given to the Registrar after thirty days but within one year of its occurrence, shall be registered only with the written permission of the officer prescribed in this behalf and on payment of a late fee of rupees five.

(3) Any birth or death which has not been registered within one year of its occurrence, shall be registered only on an order of a Magistrate of the first class or a Presidency Magistrate and on payment of a late fee of rupees ten.

10. **Period for the purpose of Section 14.-** (1) Where the birth of any child had been registered without a name, the parent or guardian of such child shall, within twelve(12) months from the date of the registration of the birth of the child, give information regarding the name of the child to the Registrar either orally or in writing.

Provided that if the information is given after the aforesaid period of twelve (12) months, which shall be reckoned as under:-

(i) (a) In case where the registration had been made prior to the date of the commencement of these rule, further 05 years period from the date of commencement of these Rules shall be given. Or

(b) In case where the registration had been made after the date of the commencement of these Rules, and 15 years period from date of registration has already been lapsed, they shall also be given 05 years period from the date of commencement of these Rules. In respect of those cases, where 15 years period from the date of registration has not yet been lapsed, they shall be allowed to avail the 15 years period. Or

(ii) In case where the registration is made after the date of the commencement of these Rules, the period of 15 years from the date of such registration, subject to the provisions of Sub-Section (4) of Section 23,

the Registrar shall-

(a) If the register is in his possession forthwith enter the name in the relevant column of the concerned Form in the birth register on payment of a late fee of rupees five.

(b) If the register is not in his possession and if the information is given orally, make

a report giving necessary particulars, and if the information is given in writing, forward the same to the officer specified by the Government in this behalf for making the necessary entry on payment of a late fee of rupees five.

(2) The parent or the guardian, as the case may be, shall also present to the Registrar the copy of the extract given to him under section 12 or a certified extract issued to him under section 17 and on such presentation the Registrar shall make the necessary endorsement relating to the name of the child or take action as laid down in clause (b) of the proviso to sub-rule (1).

11. Correction or cancellation of entry in the register of births and deaths under

Section 15.- (1) If it is reported to the Registrar that a clerical or formal error has been made in the register or if such error is otherwise noticed by him and if the register is in his possession, the Registrar shall enquire into the matter and if he is satisfied that any such error has been made, he shall correct the error (by correcting or canceling the entry) as provided in section 15 and shall send an extract of the entry showing the error and how it has been corrected to the U T Government or the officer specified by it in this behalf.

(2) In the case referred to in sub-rule (1) if the register is not in his possession, the Registrar shall make a report to the UT Government or the officer specified by it in this behalf and call for the relevant register and after enquiring into the matter, If he is satisfied that any such error has been made, make the necessary correction.

(3) Any such correction as mentioned in sub-rule (2) shall be countersigned by the UT Government or the officer specified by it in this behalf when the register is received from the Registrar.

(4) If any person asserts that any entry in the register of births and deaths is erroneous in substance the Registrar may correct the entry in the manner prescribed under section 15 upon production by that person a declaration setting forth the nature of the error and true facts of the case made by two credible persons having knowledge of the facts of the case.

(5) Notwithstanding anything contained in sub-rule (1) and sub-rule (4) the Registrar shall make report of any correction of the kind referred to therein giving necessary details to the Union Territory Government or the officer specified in this behalf.

(6) If it is proved to the satisfaction of the Registrar that any entry in the register of births and deaths has been fraudulently or improperly made, he shall make a report giving necessary details to the officer authorized by the Chief Registrar by general or special order in this behalf under section 25 and on hearing from him take necessary action in the matter.

(7) In every case in which an entry is corrected or cancelled under this rule, intimation thereof should be sent to the permanent address of the person who has given information under section 8 or section 9.

12. Form of register under section 16.-The legal part of the Forms No. 1, 2 and 3 shall constitute the birth register, death register and still birth register (Form Nos. 7, 8 and



9) respectively.

13. Fees and postal charges payable under section 17.- (1) The fees payable for a search to be made, an extract or a non-availability certificate to be issued under section 17, shall be as follow:-

a)	Search for a single entry in the first year for which the search is made.	Rs 2.00	(Two Rupees)
b)	For every additional year for which the search is continued.	Rs 2.00	(Two Rupees)
c)	For granting extract relating to each birth or death.	Rs 5.00	(Five Rupees)
d)	For granting non-availability certificate of birth or death.	Rs 2.00	(Two Rupees)

(2) Any such extract in regard to a birth or death shall be issued by the Registrar or the officer authorized by the Government in this behalf in Form No. 5 or as the case may be, in Form No. 6 and shall be certified in the manner provided for in section 76 of the Indian Evidence Act, 1872 (1 of 1872).

(3) If any particular event of birth or death is not found registered the Registrar shall issue a non- availability certificate in Form No.10.

(4) Any such extract or non- availability certificate may be furnished to the person asking for it or sent to him by post on payment of the postal charges therefore.

14. Interval and Forms of periodical returns under section 19 (1).- (1) Every Registrar shall, after completing the process of registration, send all the Statistical Parts of the reporting Forms relating to each month along with a Summary Monthly Report in Form No. 11 for births Form No. 12 for deaths and Form No. 13 for still births to the Chief Registrar or the officer specified by him on or before the 5th of the following month.

(2) The officer so specified shall forward all such statistical parts of the reporting forms received by him to the Chief Registrar not later than the 10th of the month.

15. Statistical report under section 19 (2).- The statistical report under sub-section (2) of section 19 shall contain the tables in the prescribed formats appended to these rules and shall be compiled for each year before the 31st July of the year immediately following and shall be published as soon as may be thereafter but in any case not later than five months from that date.

16. Conditions for compounding offences under Section 23. - (1) Any offence punishable under section 23 may, either before or after the institution of criminal proceedings under this Act, be compounded by an officer authorized by the Chief Registrar by a general or special order in this behalf, if the officer so authorized is satisfied that the offences was committed through inadvertence or oversight or for the first time.

(2) Any such offence may be compounded on payment of such sum, not exceeding rupees fifty for offences under sub-section (1), (2) and (3) and rupees ten for offences under sub-section (4) of section 23 as the said officer may think fit.

17. Registers and other records under section 30 (2) (k). - (1) The birth register, birth of an adopted child register, death register and still birth register shall be records of permanent importance and shall not be destroyed.

(2) The court orders and orders of the specified authorities granting permission for delayed registration received under section 13 by the Registrar shall form an integral part of the birth register, death register and still birth register and shall not be destroyed.

(3) The certificate as to the cause of death furnished under sub-section (3) of the section 10 shall be retained for a period of at least five years by the Chief Registrar or the officer specified by him in this behalf.

(4) Every birth register, death register and still birth register shall be retained by the Registrar in his office for a period of twelve months after the end of the calendar year to which it relates and such register shall thereafter be transferred for safe custody to such officer as may be specified by the Government in this behalf.

18. Repeal and Savings. - (1) The Jammu and Kashmir Registration of Births and Deaths Rules, 1975 are hereby repealed.

(2) Notwithstanding such repeal, any action taken under the rules so repealed shall be deemed to have been taken under the corresponding provisions of these rules.

By order of the Lieutenant Governor.


(Dr. Raghav Danager), IAS
Secretary to Government,
Planning, Dev., & Monitoring Department

No: PDMD-PFD/47/2021

Dated: 10.10.2022

Copy to the:-

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. Registrar General of India, Ministry of Home Affairs, GoI, New Delhi
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Lieutenant Governor.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. All Commissioners/Secretaries to the Government.
8. Chief Electoral Officer, J&K.
9. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
10. Divisional Commissioner, Kashmir/Jammu.
11. Chairman, J&K Special Tribunal.

12. Director General, Economics and Statistics, J&K.
13. Director Census Operations J&K.
14. All Principal Medical Colleges.
15. All Heads of Departments/Managing Directors.
16. All Deputy Commissioners.
17. Secretary, J&K Public Service Commission/ BOPEE.
18. Commissioner, Municipal Corporation Srinagar / Jammu.
19. Director, Archives, Archaeology and Museums, J&K.
20. Secretary, J&K Service Selection Board/ All Advisory Boards.
21. Director, Estates, J&K.
22. General Manager, Government Press, Jammu/Srinagar.
23. Regional Director (Evaluation and Statistics) Jammu/Srinagar.
24. Chief Executive Officer, Cantonment Board, Srinagar/ Jammu.
25. Private Secretary to Lieutenant Governor.
26. Joint Director (Central), Directorate of Economics and Statistics, J&K.
27. Private Secretary to Advisor (B) to Lieutenant Governor.
28. Private Secretary to the Chief Secretary.
29. Private Secretary to Secretary to the Government, GAD.
30. Deputy Director (HQ) , Directorate of Health Services Jammu/Srinagar.
31. All Chief Medical Officers.
32. All District Statistical & Evaluation Officers.
33. In-charge Website, GAD/ PD&MD.
34. Government Order file/Stock file.

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The following CRS are appended with the Notification.

Sl. No.	Form Number	Title of the Form
1	1	Birth Report
2	1A	Birth Report for Adopted Children
3	2	Death Report
4	3	Still Birth Report
5	4	Medical Certificate of Cause of Death (For Hospital In-patients)
6	4A	Medical Certificate of Cause of Death (For Non-Institutional Deaths)
7	5	Birth Certificate
8	6	Death Certificate
9	7	Birth Report (Legal information)
10	8	Death Report (Legal information)
11	9	Still Birth Report (Legal information)
12	10	Non-Availability Certificate
13	11	Summary Monthly Report of Births
14	12	Summary Monthly Report of Deaths
15	13	Summary Monthly Report of Still Births

A copy of each of the above said forms is appended.

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BIRTH REPORT

Statistical information

BIRTH REPORT

Legal information

In the case of multiple births, fill in a separate form for each child and write 'Twin birth' or 'Triple birth' etc., as the case may be, in the remarks column in the box below left.

This part to be detached and sent for statistical processing

This part to be added to the Birth Register

To be filled by the informant

<p>1. Date of Birth : (Enter the exact day, month and year the child was born e.g. 1-1-2000)</p> <p>2. Sex : (Enter 'Male', 'Female' or Transgender) do not use abbreviation)</p> <p>3. Name of the child, if any : (If not named, leave blank)</p> <p>4. Name of the father : (Full name as usually written) UID No of Father (if any) <input type="text"/></p> <p>5. Name of the mother : (Full name as usually written) UID No of Mother (if any) <input type="text"/></p> <p>6. Address of parents at the time of Birth of the Child</p> <p>Permanent address of parents:</p> <p>7. Place of birth : (Tick the appropriate entry 1 or 2 below and give the name of the Hospital/Institution or the address of the house where the birth took place)</p> <p>1. Hospital/Institution Name : <input type="text"/></p> <p>2. House Address : <input type="text"/></p> <p>9. Informant's name : <input type="text"/></p> <p>Address : <input type="text"/></p> <p><i>(After completing all columns 1 to 22, informant will put date and signature here.)</i></p>	<p>10. Town or Village of Residence of the mother: (Place where the mother usually lives. This can be different from the place where the delivery occurred. The house address is not required to be entered.)</p> <p>a) Name of Town/Village :</p> <p>b) Is it a town or village : (Tick the appropriate entry below)</p> <p>1. Town 2. Village</p> <p>c) Name of District :</p> <p>d) Name of State :</p> <p>11. Religion of the Family : (Tick the appropriate entry below)</p> <p>1. Hindu 2. Muslim 3. Christian</p> <p>4. Any other religion : (write name of the religion)</p> <p>12. Father's level of education : (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)</p> <p>13. Mother's level of education : (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)</p> <p>14. Father's occupation : (If no occupation write 'Nil')</p> <p>15. Mother's occupation : (If no occupation write 'Nil')</p>
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To be detached and sent for statistical processing

To be filled by the informant

<p>16. Age of the mother (in completed years) at the time of marriage : (If married more than once, age at first marriage may be entered)</p> <p>17. Age of the mother (in completed years) at the time of this birth :</p> <p>18. Number of children born alive to the mother so far including this child : (Number of children born alive to include also those from earlier marriage(s), if any)</p> <p>19. Type of attention at delivery : (Tick the appropriate entry below)</p> <p>1. Institutional - Government</p> <p>2. Institutional- Private or Non-Government</p> <p>3. Doctor, Nurse or Trained midwife</p> <p>4. Traditional Birth Attendant</p> <p>5. Relatives or others</p> <p>20. Method of Delivery : (Tick the appropriate entry below)</p> <p>1. Natural</p> <p>2. Caesarean</p> <p>3. Forceps/Vacuum</p> <p>21. Birth Weight (in kgs.) (if available)</p> <p>22. Duration of pregnancy (in weeks)</p>	<p>16. Town or Village of Residence of the mother: (Place where the mother usually lives. This can be different from the place where the delivery occurred. The house address is not required to be entered.)</p> <p>a) Name of Town/Village :</p> <p>b) Is it a town or village : (Tick the appropriate entry below)</p> <p>1. Town 2. Village</p> <p>c) Name of District :</p> <p>d) Name of State :</p> <p>11. Religion of the Family : (Tick the appropriate entry below)</p> <p>1. Hindu 2. Muslim 3. Christian</p> <p>4. Any other religion : (write name of the religion)</p> <p>12. Father's level of education : (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)</p> <p>13. Mother's level of education : (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)</p> <p>14. Father's occupation : (If no occupation write 'Nil')</p> <p>15. Mother's occupation : (If no occupation write 'Nil')</p>
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<p>Date: <input type="text"/></p> <p>Signature or left thumb mark of the informant <input type="text"/></p> <p><i>(Columns to be filled are over. Now put signature at left)</i></p>	<p>Date: <input type="text"/></p> <p>Signature of the Registrar <input type="text"/></p>
<p>Registration No.: <input type="text"/></p> <p>Registration Unit: <input type="text"/></p> <p>Town/Village: <input type="text"/></p> <p>Remarks: (if any) <input type="text"/></p>	<p>Registration No.: <input type="text"/></p> <p>Date of Birth: <input type="text"/></p> <p>Sex: 1. Male 2. Female</p> <p>Place of Birth: 1. Hospital/Institution 2. House</p>
<p><i>To be filled by the Registrar</i></p>	
<p>Code No: <input type="text"/></p> <p>Name: <input type="text"/></p> <p>District: <input type="text"/></p> <p>Tahsil: <input type="text"/></p> <p>Town/Village: <input type="text"/></p> <p>Registration Unit: <input type="text"/></p>	<p>Name and Signature of the Registrar <input type="text"/></p>

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FORM NO.1-A BIRTH REPORT FOR ADOPTED CHILD
 Legal information
 This part to be added to the Birth Register

BIRTH REPORT FOR ADOPTED CHILD FORM NO. 1 - A
 Statistical information
 This part to be detached and sent for statistical processing

To be filled by the informant

1*. **Date of Birth** (if known, write exact date) (Otherwise record the date of birth as ascertained by the Magistrate)

2*. **Sex:** (Enter "male" or "female"; do not use abbreviation)

3. **Name of the child:** (if name is changed on adoption, write new name)

4*. **Name of the mother:** (if Known)
 UID No of mother (if any)

5*. **Name of the father:** (if Known)
 UID No of father (if any)

6. **Date and number of adoption deed/ order**

7. **Name of the adoptive mother:**
 UID No of adoptive mother (if any)

8. **Name of the adoptive father:**
 UID No of adoptive father (if any)

9. **Address of adoptive parents as recorded in Adoption deed.**

10. **Permanent address of adoptive parents:**

11*. **Place of birth**

12. **If adoption through agency write the place & address Of the Adoption agency.**

13. **Informant's name and address:**
 (After completing all columns 1 to 18 informant will put date and signature here)
 *As contained in the original birth certificate.
 Date: Signature or left thumb Mark of the informant.

To be filled by the informant

14. **Religion of the adoptive Father:** (Tick the appropriate entry below)
 1. Hindu 2. Muslim 3. Christian

15. **Adoptive father's level of education:**
 (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)

16. **Adoptive mother's level of education:**
 (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)

17. **Adoptive father's occupation:**
 (if no occupation write 'Nil')

18. **Adoptive mother's occupation:**
 (if no occupation write 'Nil')

To be filled by the Registrar

Registration No. :
 Registration Unit :
 Town/Village :
Remarks: (if any)

To be filled by the Registrar

District :
 Tahsil :
 Town/Village :
 Registration Unit :

Name and Signature of the Registrar

Columns to be filled are over. Now put signature at left

To be filled by the Registrar

Code No. :
 Registration No. :
 Date of Birth :
 Sex : 1.Male 2.Female
 Place of Birth :
Name and Signature of the Registrar

Registrar

Legal information

This part to be added to the Death Register

To be filled by the informant

1. Date of Death : (Enter the exact day, month and year the death took place e.g. 1-1-2000)

2. Name of the Deceased : (Full name as usually written)
 UID No of deceased (if any)

3. Sex of the deceased : (Enter "Male", or "Female" or "Transgender")
 do not use abbreviation)

4. Name of Mother :
 UID No of Mother (if any)

5. Name of Father :
 UID No of Father (if any)

5a. Name of husband/wife :
 UID No of husband/wife (if any)

5b. Age of husband/wife:

5c. Contact details of husband/wife:

6. Age of the deceased: (if the deceased was over 1 year of age, give age in completed years. If the deceased was below 1 year of age, give age in months, and if below 1 month give age in completed number of days, and if below one day, in hours)

7. Address of the deceased at the time of death

8. Permanent address of the deceased

9. Place of death: (Tick the appropriate entry 1, 2 or 3 below and give the name of the Hospital/Institution or the address of the house where the death took place. If other place, give location)
 1. Hospital/Institution
 2. House
 3. Other Place

10. Informant's name :
 UID No. of Informant (if any)
 Address :

(After completing all columns 1 to 21, informant will put date and signature here)

Declaration:
 To the best of my knowledge and information, the detail of Aadhaar of deceased is not available.
 Signature or left thumb mark of the informant

To be filled by the Registrar

Registration No :
 Registration Unit :
 Town/Village :
 Remarks (if any)

District :
 Tahsil :
 Town/Village :
 Registration Unit :
 Name and Signature of the Registrar

FORM No 2
 (See Rule 5)
 DEATH REPORT FORM

DEATH REPORT

Statistical information

This part to be detached and sent for statistical processing

To be filled by the informant

11. Town or Village of Residence of the deceased: (Place where the deceased actually lived. This can be different from the place where the death occurred. The house address is not required to be entered)

12. a) Name of Town/Village :
 b) Is it a town or village : (Tick the appropriate entry below)
 1. Town 2. Village
 c) Name of District :
 d) Name of State :

Religion : (Tick the appropriate entry below)
 1. Hindu 2. Muslim 3. Christian
 4. Any other religion: (write the name of the religion)

13. Occupation of the deceased: (if no occupation write 'Nil')

14. Type of medical attention received before death: (Tick the appropriate entry below)
 1. Institutional
 2. Medical attention other than Institution
 3. No medical attention

15. Was the cause of death medically certified? (Tick the appropriate entry below)
 1. Yes 2. No

16. Name of Disease or Actual Cause of Death : (For all deaths irrespective of whether medically certified or not)

17. In case this is a female death, did the death occur while pregnant, at the time of delivery or within 6 weeks after the end of pregnancy? (Tick the appropriate entry below)
 1. Yes 2. No

18. If used to habitually smoke - for how many years?

19. If used to habitually chew tobacco in any form - for how many years?

20. If used to habitually chew areca nut in any form (including pan masala) - for how many years?

21. If used to habitually drink alcohol - for how many years?

(Columns to be filled are over. Now put signature at left)

To be filled by the Registrar

Registration No :
 Date of Death :
 Age :
 Place of Death : 1. Hospital/Institution 2. House 3. Other Place

Name :
 Code No. :
 District :
 Tahsil :
 Town/Village :
 Registration Unit :
 Name and Signature of the Registrar

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STILL BIRTH REPORT

Statistical information

In the case of multiple births, fill in a separate form for each child and write 'Twin birth' or 'Triple birth' etc., as the case may be, in the remarks column in the box below left.

This part to be detached and sent for statistical processing

<p><i>To be filled by the informant</i></p> <p>1. Date of Birth : (Enter the exact day, month and year e.g. 1-1-2000)</p> <p>2. Sex : (Enter "Male", "Female" or Transgender (Do not use abbreviation))</p> <p>3. Name of the father : (Full name as usually written) UID No. of father (if any)</p> <p>4. Name of the mother : (Full name as usually written) UID No of mother (if any)</p> <p>5. Place of birth : (Tick the appropriate entry below and give the name of the Hospital/Institution or the address of the house where the birth took place)</p> <p>1. Hospital/ Institution Name : _____</p> <p>2. House Address : _____</p> <p>6. Informant's name : _____ Address : _____</p> <p><i>(After completing all columns 1 to 12 informant will put date and signature here.)</i></p>	<p><i>To be filled by the Registrar</i></p> <p>7. Town or Village of Residence of the mother: (Place where the mother usually lives. This can be different from the place where the delivery occurred. The house address is not required to be entered.)</p> <p>a) Name of Town/Village :</p> <p>b) Is it a town or village : (Tick the appropriate entry below)</p> <p>1. Town 2. Village</p> <p>c) Name of District :</p> <p>d) Name of State :</p> <p>8. Age of the mother (in completed years) at the time of this birth :</p> <p>9. Mother's level of education : (Enter the completed level of education e.g. if studied upto class VII but passed only class VI, write class VI)</p> <p>10. Type of attention at delivery : (Tick the appropriate entry below)</p> <p>6. Institutional – Government</p> <p>7. Institutional – Private or Non-Government</p> <p>8. Doctor, Nurse or Trained midwife</p> <p>9. Traditional Birth Attendant</p> <p>10. Relatives or others</p> <p>11. Duration of pregnancy: (in weeks)</p> <p>12. Cause of foetal death : (if known)</p> <p><i>(Columns to be filled are over. Now put signature at left)</i></p>
---	--

To be detached and sent for statistical processing

Legal information

This part to be added to the Still Birth Register

<p><i>To be filled by the Registrar</i></p> <p>Date Signature or left thumb mark of the informant</p> <p>Registration No. : _____ Registration Date : _____</p> <p>Registration Unit : _____ District : _____</p> <p>Town/Village : _____ District : _____</p> <p>Remarks : (if any)</p>	<p><i>To be filled by the Registrar</i></p> <p>Code No. : _____ Registration No. : _____</p> <p>Registration Date : _____</p> <p>Date of Birth : _____</p> <p>Sex : 1. Male 2. Female</p> <p>Place of Birth : 1. Hospital/Institution 2. House</p> <p>Registration Unit : _____</p> <p>Name and Signature of the Registrar</p>
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Registrar

FORM NO. 4
(See Rule 7)
MEDICAL CERTIFICATE OF CAUSE OF DEATH
(Hospital In-patients. Not to be used for still births)
To be sent to Registrar along with Form No. 2 (Death Report)

Name of the Hospital

I hereby certify that the person whose particulars are given below died in the hospital in Ward No. on at AM/PM

NAME OF DECEASED				For use of Statistical Office
Sex	Age at Death			
	If 1 year or more, age in years	If less than 1 year, age in month	If less than one month, age in days	If less than one day, age in hours
1 Male				
2 Female				
CAUSE OF DEATH				Interval between onset and death approx.
I Immediate cause State the disease, injury or complication which caused death, not the mode of dying such as heart failure, asthenia, etc		(a) due to (or as a consequences of)		
Antecedent cause Morbid conditions, if any, giving rise to the above cause, stating underlying conditions last		(b) due to (or as a consequences of)		
II Other significant conditions contributing to the death but not related to the disease or condition causing it		(c)		

Manner of Death

How did the injury occur?

- 1 Natural 2 Accident 3 Suicide 4 Homicide
5 Pending investigation

If deceased was a female, was pregnancy the death associated with? 1 Yes 2 No
If yes, was there a delivery? 1 Yes 2 No

Name and signature of the Medical Attendant certifying the cause of death

Date of verification

SEE REVERSE FOR INSTRUCTIONS

(To be detached and handed over to the relative of the deceased)

Certified that Shri/Smt/Kum..... S/W/D of Shri

R.O was admitted to this hospital on

and expired on

Doctor
(Medical Supdt
Name of Hospital)

Rayhan

FORM NO. 4A

(See Rule 7)

MEDICAL CERTIFICATE OF CAUSE OF DEATH

(For non-institutional deaths Not to be used for still births)
To be sent to Registrar along with Form No 2 (Death Report)

I hereby certify that the deceased Shri/Smt/Km..... son/wife/daughter of resident of was under my treatment from to and he/she died on at A.M./P.M.

NAME OF DECEASED				Age at Death	For use of Statistical Office			
Sex						If 1 year or more, age in years	If less than 1 year, age in month	If less than one month, age in days
3	Male							
4	Female							
CAUSE OF DEATH						Interval between onset and death approx.		
I Immediate cause State the disease, injury or complication which caused death, not the mode of dying such as heart failure, asthenia, etc				(a)		due to (or as a consequences of)		
Antecedent cause Morbid conditions, if any, giving rise to the above cause, stating underlying conditions last				(b)		due to (or as a consequences of)		
II Other significant conditions contributing to the death but not related to the disease or condition causing it				(c)				

If deceased was a female, was pregnancy the death associated with? 1 Yes 2 No
 If yes, was there a delivery? 1 Yes 2 No

Name and signature of the Medical Practitioner certifying the cause of death

Date of verification

SEE REVERSE FOR INSTRUCTIONS

(To be detached and handed over to the relative of the deceased)

Certified that Shri/Smt/Kum..... S/W/D of Shri

R/O was under my treatment from

to and he/she expired on at A.M./P.M.

Doctor
 Signature and address of Medical Practitioner/
 Medical attendant with Registration No.

Laghu

MEDICAL CERTIFICATE OF CAUSE OF DEATH

Directions for completing the form

Name of deceased : To be given in full. Do not use initials. If deceased is an infant, not yet named at time of death, write 'Son of (S/o)' or 'Daughter of (D/o)', followed by names of mother and father.

Age : If the deceased was over 1 year of age, give age in completed years. If the deceased was below 1 year of age, give age in months and if below 1 month give age in completed number of days, and if below one day, in hours.

Cause of Death : This part of the form should always be completed by the attending physician personally.

The certificate of cause of death is divided into two parts, I and II. Part I is again divided into three parts, lines (a) (b) (c). If a single morbid condition completely explains the deaths, then this will be written on line (a) of Part I, and nothing more need be written in the rest of Part I or in Part II, for example, smallpox, lobar pneumonia, cardiac beriberi, are sufficient cause of death and usually nothing more is needed.

Often, however, a number of morbid conditions will have been present at death, and the doctor must then complete the certificate in the proper manner so that the correct underlying cause will be tabulated. First, enter in Part I(a) the immediate cause of death. This does not mean the mode of dying, e.g., heart failure, respiratory failure, etc. These terms should not appear on the certificate at all since they are modes of dying and not causes of death. Next consider whether the immediate cause is a complication or delayed result of some other cause. If so, enter the antecedent cause in Part I, line (b). Sometimes there will be three stages in the course of events leading to death. If so, line (c) will be completed. The underlying cause to be tabulated is always written in last in Part I.

Morbid conditions or injuries may be present which were not directly related to the train of events causing death but which contributed in some way to the fatal outcome. Sometimes the doctor finds it difficult to decide, especially for infant deaths, which of several independent conditions was the primary cause of death; but only one cause can be tabulated, so the doctor must decide. If the other diseases are not effects of the underlying cause, they are entered in Part II.

Do not write two or more conditions on a single line. Please write the names of the diseases (in full) in the certificates as legibly as possible to avoid the risk of their being misread.

Onset : Complete the column for interval between onset and death whenever possible, even if very approximately, e.g., "from birth" "several years".

Accidental or violent deaths : Both the external cause and the nature of the injury are needed and should be stated. The doctor or hospital should always be able to describe the injury, stating the part of the body injured, and should give the external cause in full when this is shown. Example : (a) Hypostatic pneumonia; (b) Fracture of neck of femur; (c) Fall from ladder at home.

Maternal deaths : Be sure to answer the question on pregnancy and delivery. This information is needed for all women of child-bearing age, even though the pregnancy may have had nothing to do with the death.

Old age or senility : Old age (or senility) should not be given as a cause of death if a more specific cause is known. If old age was a contributory factor, it should be entered in Part II. Example : (a) Chronic bronchitis, II old age.

Completeness of information : A complete case history is not wanted, but, if the information is available, enough details should be given to enable the underlying cause to be properly classified.

Example : *Anaemia* - Give type of anaemia, if known. *Neoplasm* - Indicate whether benign or malignant, and site, with site of primary neoplasm, whenever possible. *Heart disease* - Describe the condition specifically, if congestive heart failure, chronic on pulmonale, etc., are mentioned, give the antecedent conditions. *Tetanus* - Describe the antecedent injury, if known. *Operation* - State the condition for which the operation was performed. *Dysentery* - Specify whether bacillary, amoebic, etc., if known. *Complications of pregnancy or delivery* - Describe the complication specifically. *Tuberculosis* - Give organs affected.

Symptomatic statement : Convulsions, diarrhea, fever, ascites, jaundice, debility, etc., are symptoms which may be due to any one of a number of different conditions. Sometimes nothing more is known, but whenever possible, give the disease which caused the symptom.

Laghar

MEDICAL CERTIFICATE OF CAUSE OF DEATH

Directions for completing the form

Name of deceased : To be given in full. Do not use initials. If deceased is an infant, not yet named at time of death, write 'Son of (S'o)' or 'Daughter of (D'o)', followed by names of mother and father.

Age : If the deceased was over 1 year of age, give age in completed years. If the deceased was below 1 year of age, give age in months and if below 1 month give age in completed number of days, and if below one day, in hours.

Cause of Death This part of the form should always be completed by the attending physician personally.

The certificate of cause of death is divided into two parts, I and II. Part I is again divided into three parts, lines (a) (b) (c). If a single morbid condition completely explains the deaths, then this will be written on line (a) of Part I, and nothing more need be written in the rest of Part I or in Part II, for example, smallpox, lobar pneumonia, cardiac beriberi, are sufficient cause of death and usually nothing more is needed.

Often, however, a number of morbid conditions will have been present at death, and the doctor must then complete the certificate in the proper manner so that the correct underlying cause will be tabulated. First, enter in Part I (a) the immediate cause of death. This does not mean the mode of dying, e.g., heart failure, respiratory failure, etc. These terms should not be appear on the certificate at all since they are modes of dying and not causes of death. Next consider whether the immediate cause is a complication or delayed result of some other cause. If so, enter the antecedent cause in Part I, line (b). Sometimes there will be three stages in the course of events leading to death. If so, line (c) will be completed. The underlying cause to be tabulated is always written in last in Part I.

Morbid conditions or injuries may be present which were not directly related to the train of events causing death but which contributed in some way to the fatal outcome. Sometimes the doctor finds it difficult to decide, especially for infant deaths, which of several independent conditions was the primary cause of death; but only one cause can be tabulated, so the doctor must decide. If the other diseases are not effects of the underlying cause, they are entered in Part II.

Do not write two or more conditions on a single line. Please write the names of the diseases (in full) in the certificates as legibly as possible to avoid the risk of their being misread.

Onset : Complete the column for interval between onset and death whenever possible, even if very approximately, e.g., "from birth" "several years".

Accidental or violent deaths Both the external cause and the nature of the injury are needed and should be stated. The doctor or hospital should always be able to describe the injury, stating the part of the body injured, and should give the external cause in full when this is shown. Example : (a) Hypostatic pneumonia, (b) Fracture of neck of femur, (c) Fall from ladder at home.

Maternal deaths Be sure to answer the question on pregnancy and delivery. This information is needed for all women of child-bearing age, even though the pregnancy may have had nothing to do with the death.

Old age or senility : Old age (or senility) should not be given as a cause of death if a more specific cause is known. If old age was a contributory factor, it should be entered in Part II. Example : (a) Chronic bronchitis, II old age.

Completeness of information A complete case history is not wanted, but, if the information is available, enough details should be given to enable the underlying cause to be properly classified.

Example : *Anaemia* - Give type of anaemia, if known. *Neoplasm* - Indicate whether benign or malignant, and site, with site of primary neoplasm, whenever possible. *Heart disease* - Describe the condition specifically, if congestive heart failure, chronic or pulmonale, etc., are mentioned, give the antecedent conditions. *Tetanus* - Describe the antecedent injury, if known. *Operation* - State the condition for which the operation was performed. *Dysentery* - Specify whether bacillary, amoebic, etc., if known. *Complications of pregnancy or delivery* - Describe the complication specifically. *Tuberculosis* - Give organs affected.

Symptomatic statement Convulsions, diarrhea, fever, ascites, jaundice, debility, etc., are symptoms which may be due to any one of a number of different conditions. Sometimes nothing more is known, but whenever possible, give the disease which caused the symptom.

Manner of Death : Deaths not due to external cause should be identified as 'Natural'. If the cause of death is known, but it is not known whether it was the result of an accident, suicide or homicide and is subject to further investigation, the cause of death should invariably be filled in and the manner of death should be shown as 'Pending investigation'.

Raghu



GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE REGISTRAR BIRTHS AND DEATHS
OFFICE/DEPARTMENT-----

BIRTH CERTIFICATE

Issued under section 12/17 of the Registration of Births and Deaths Act, 1969 and Rules 8/13 of Jammu & Kashmir Registration of Births and Deaths Rules, 2022

This is to certify that the following information has been taken from the original record of birth which is the register for (Local Area/Local body) of Tehsil/Block..... of District..... of State /Union territory.....

1. Name 2. Sex.....

3. Date of Birth 4. Place of Birth.....

5. Name of Mother.....

6. Name of Father

7. Address of parents at the time of birth of the child 8. Permanent address of parents
.....
.....

9. Registration No. 10. Date of Registration.....

11. Remarks(if any).....

12. Date of issue.....

Signature of issuing authority

Address of the issuing authority
Seal

Ensure registration of every birth and death



Form No:-6

GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE REGISTRAR BIRTHS AND DEATHS
OFFICE/DEPARTMENT-----

DEATH CERTIFICATE

Issued under section 12/17 of the Registration of Births and
Deaths Act, 1969 and Rules 8/13 of Jammu & Kashmir
Registration of Births and Deaths Rules, 2022

This is to certify that the following information has been taken from the original
record of birth which is the register for (Local Area/Local body)
.....of Tehsil/Block.....
of District..... of State / Union territory.....

1. Name2. Sex.....

3. Date of Death4. Place of Death.....

5. Name of Mother.....

6. Name of Father/Husband

7. Address of the deceased at the time of death 8. Permanent address of the deceased

.....
.....
.....

9. Registration No. 10. Date of Registration.....

11. Remarks (if any).....

12. Date of issue.....

Signature of issuing authority

Address of the issuing authority
Seal

Ensure registration of every birth and death

BIRTH REPORT

Legal information

This part to be added to the Birth Register

To be filled by the informant

1. **Date of Birth** : (Enter the exact day, month and year the child was born e.g. 1-1-2000)
2. **Sex** : (Enter "male", "female", "Transgender") do not use abbreviation)
3. **Name of the child, if any** :
(If not named, leave blank)
4. **Name of the father** :
(Full name as usually written)
UID No of Father (if any)

5. **Name of the mother** :
(Full name as usually written)
UID No of Mother (if any)

6. **Address of parents at the time of Birth of the Child**
7. **Permanent address of parents:**
8. **Place of birth** : (Tick the appropriate entry 1 or 2 below and give the name of the Hospital/Institution or the address of the house where the birth took place)

1. Hospital/ Institution	Name :
2. House	Address :
9. **Informant's name** :
Address :

(After completing all columns 1 to 22, informant will put date and signature here)

Date:	Signature or left thumb mark of the informant
--------------	--

To be filled by the Registrar

Registration No :	Registration Date :
Registration Unit :	District :
Town/Village :	
Remarks (if any)	

Name and Signature of the Registrar

Registrar

DEATH REGISTER

Legal information

This part to be added to the Death Register

To be filled by the informant

1. **Date of Death :** (Enter the exact day, month and year the death took place e.g. 1-1-2000)

Name of the Deceased :
(Full name as usually written)

2. **UID No of deceased (if any)**

3. **Sex of the deceased :** (Enter "male", "female", Transgender)
do not use abbreviation

Name of Mother:

4. **UID No of Mother (if any)**

Name of Father

5. **UID No of Father (if any)**

Name of husband/wife

5a **UID No of husband/wife (if any)**

5b **Age of husband/wife:**

5c **Contact details of husband/wife:**

6 **Age of the deceased:** (if the deceased was over 1 year of age, give age in completed years. If the deceased was below 1 year of age, give age in months, and if below 1 month give age in completed number of days, and if below one day, in hours)

7. **Address of the deceased at the time of death:**

8. **Permanent address of the deceased:**

9. **Place of death:** (Tick the appropriate entry 1, 2 or 3 below and give the name of the Hospital/ Institution or the address of the house where the death took place. If other place, give location)

1.Hospital/ Institution **Name :**

2.House **Address :**

3.Other Place

10. **Informant's name :**

UID No of Informant (if any)

Address :

(After completing all columns 1 to 21, informant will put date and signature here.)

Declaration:

To the best of my knowledge and information, the detail of Aadhaar of deceased is not available.

Date : _____ **Signature or left thumb mark of the informant**

To be filled by the Registrar

Registration No. : _____ Registration Date : _____

Registration Unit : _____

Town/Village : _____ District : _____

Remarks : (if any)

_____ Name and Signature of the Registrar

Laghu

FORM No.10
(See Rule 13)

NON-AVAILABILITY CERTIFICATE
(Issued under Section 17 of the Registration of Births & Deaths Act, 1969)

This is to certify that a search has been made on the request of
Shri/Smt./Kum..... son/wife/daughter
of in the registration records for the year(s)
..... relating to (Local area)..... of
(Tahsil) of (District) of
(State) and found that the event relating to the birth/death of
..... son/daughter of was not
registered.

Date

Signature of issuing authority

Seal

Leghar,

FORM No. 11 (See Rule 14)
SUMMARY MONTHLY REPORT OF BIRTHS

1. Report for the Month of: _____ Year _____
2. District:
3. Town/ Village:
4. Registration Unit:
5. Details of Births Registered during the month:

Male	Female	Total
1	2	1 + 2 3

*Total should be equal to the number of statistical part of Birth Report Forms (Form No.1) attached with this monthly report.

Signature & Name
of the Registrar

Dated:
Submitted to the District Registrar



FORM No. 12 (See Rule 14)
SUMMARY MONTHLY REPORT OF DEATHS

1. Report for the Month of: _____ Year _____
2. District: _____
3. Town/ Village: _____
4. Registration Unit: _____
5. Details of Deaths Registered during the month:

Deaths (Including all Infant & Child Deaths)			Infant Deaths (Age less than 1 year)			Child Deaths (Age 1 year or more but less than 5 years)		
Male	Female	Total (1 + 2)	Male	Female	Total (4 + 5)	Male	Female	Total (7 + 8)
1	2	3	4	5	6	7	8	9

*Total should be equal to the number of statistical part of Death Report Forms (Form No.2) attached with this monthly report.

Dated: _____
 Submitted to the District Registrar

Signature & Name
 of the Registrar



FORM No. 13 (See Rule 14)

SUMMARY MONTHLY REPORT OF STILL BIRTHS

1. Report for the Month of: _____ Year _____
2. District:
3. Town/ Village:
4. Registration Unit:
5. Details of Still Births Registered during the month:

Male	Female	Total
1	2	(1 + 2) 3

*Total should be equal to the number of statistical part of Still Birth Report Forms (Form No.3) attached with this monthly report.

Dated:
Submitted to the District Registrar

Signature & Name
of the Registrar



Table B-1
(See Rule 15)
Live Births by Place of Occurrence, Districts (Rural & Urban) and Towns with Population One Lakh and above.

Sl.No.	District	Birth by place of occurrence			Place of residence of mother		Place of residence out side the State
		M	F	T	Within the Area	Outside the Area	
1	2	3	4	5	6	7	8
1.	District-1 R						
	U						
	T						
	Towns with population one lakh and above						
	Town-1						
	Town-2						
2	District-2						
State Total	R						
	U						
	T						

Rayor

Table B-2
(See Rule 15)
Live Births by Place of Residence, Districts (Rural & Urban) and Towns with Population one Lakh and above.

Sl. No	District	Births by Place of Residence of Mother			Birth Rate	Place of Occurrence of the Birth	
		M	F	T		Within the Area	Outside the Area
1	2	3	4	5	6	7	8
1	District-1 R						
	U						
	T						
	Towns with population one lakh and above						
2	Town-1						
	Town-2						
	District-2						
State Total	R						
	U						
	T						

Table B-3
(See Rule 15)
Time Gap in Registration of Live Births (Rural & Urban)

Sl. No.	District	Rural							
		Number of Live Births Registered							
		Within Prescribed Time Limit		Delayed Registration					
				Within 30 days		After 30 days but Within 1 year		After 1 year	
Male	Female	Male	Female	Male	Female	Male	Female		
1	2	3	4	5	6	7	8	9	10
State Total									

Dayal

Sl. No.	District	Urban							
		Number of Live Births Registered							
		Within Prescribed Time Limit		Delayed Registration					
				Within 30 days		After 30 days but Within 1 year		After 1 year	
Male	Female	Male	Female	Male	Female	Male	Female		
1	2	11	12	13	14	15	16	17	18
State Total									

**Table B-4
Live Births by Sex and Month of Occurrence**

Sl. No.	District	Sex	Months												Total
			Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
	District-1	M													
		F													
		T													
	District-1														
	State Total	M													
		F													
		T													

Logan
3

Table B-5
(See Rule 15)
Live Births by Type of Attention at Delivery (Rural & Urban)

Rural/Urban	Type of Attention at Delivery						Total
	Institutional		Doctor, Nurse and Trained Midwife	Traditional Birth Attendant	Relatives and Others	Not Stated	
	Government	Private and Non-Government					
1	2	3	4	5	6	7	8
Rural							
Urban							
(i) Towns with population one lakh and above							
Town-1							
Town-2							
(ii) All Other Urban areas							
Urban Total							
State Total							

Table B-6
(See Rule 15)
Live Births by Method of Delivery and Type of Institutional for Institutional Births (Rural & Urban)

Method of Delivery	Type of Institution								
	Government Hospital			Private and Non-Government			Total		
	R	U	T	R	U	T	R	U	T
1	2	3	4	5	6	7	8	9	10
Natural									
Caesarean									
Forceps/Vaccum									
Not Stated									
State Total									

Logher

Table B-7
(See Rule 15)
Live Births by Age of the Mother and Birth Order (Rural & Urban)

Age of Mother	Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All Areas/Rural Areas/Urban Areas															
Below15															
15-19															
20-24															
25-29															
30-34															
35-39															
40-44															
45&above															
AgeNotStated															
Total															

Table B-8
(See Rule 15)
Live Births by Birth Order and Age of the Mother for Towns with Population 1 Lakh and above.

Age of Mother	Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & Above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Below15															
15-19															
20-24															
25-29															
30-34															
35-39															
40-44															
45&above															
AgeNotStated															
Total															

Laghu

Table B-9
(See Rule 15)
Live Births by Age and Level of Education of the Mother (Rural & Urban)

Age of Mother	Level of Education of the Mother						Total
	Illiterate	Below Primary	Primary but Below Matric	Matric but Below Graduate	Graduate & above	Not Stated	
1	2	3	4	5	6	7	8
All Areas/Rural Areas/Urban Area							
Below 15							
15-19							
20-24							
25-29							
30-34							
35-39							
40-44							
45 & above							
Age Not Stated							
Total							

Table B-10
(See Rule 15)
Live Births by Level of Education of the Father and Birth Order (Rural & Urban)

Level of Education of Father	Live Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & Above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All areas/Rural Areas/Urban Areas															
Illiterate															
Below Primary															
Primary but below matric															
Matric but below graduate															
Graduate & above															
Not Stated															
Total															

laghat

Table B-11
(See Rule 15)

Live Births by Level of Education of the Mother and Birth Order (Rural & Urban)

Level of Education of mother	Live Birth Order															Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & above	Not Stated		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
All Areas/Rural Areas/Urban Areas																
Illiterate																
Below Primary																
Primary but below matric																
Matric but below graduate																
Graduate & above																
Not Stated																
Total																

Table B-12
(See Rule 15)

Live Births by Age of Mother and Birth Order for each Level of Education of the Mother

Rural

Age of Mother	Birth Order															Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & above	Not Stated		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
All Educational Levels/Illiterate/Below Primary/Primary but below Matric/Matric but below Graduate/Graduate & Above																
Below 15																
15-19																
20-24																
25-29																
30-34																
35-39																
40-44																
45 & above																
Not stated																

All Educational Level also includes the education level not stated.

Rayhan

Table B-13
(See Rule 15)

Live Births by Age of Mother and Birth Order for each Level of Education of the Mother
Urban

Age of Mother	Birth Order															Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & above	Not Stated		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
All Educational Levels/ Illiterate/ Below Primary/ Primary but below Matric/ Matric but below Graduate/ Graduate & Above																
Below 15																
15-19																
20-24																
25-29																
30-34																
35-39																
40-44																
45 & above																
Not stated																

All Educational Level also includes the education level not stated.

Ray

Table B-14
(See Rule 15)

• Live Births by Age of the Mother, Birth Order and Religion of the Family (Rural)

Age of Mother	Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13&above	NotStated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All religions*/Hindus/Muslims/Christians/Sikhs/Others**															
Below 15															
15-19															
20-24															
25-29															
30-34															
35-39															
40-44															
45&above															
Not stated															
Total															

* : Religion not stated have been included in "All religions".

** : Minor religious groups have been combined under "Others".

Table B-15
(See Rule 15)

Live Births by Age of the Mother, Birth Order and Religion of the Family (Urban)

Age of Mother	Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13&above	NotStated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All religions*/Hindus/Muslims/Christians/Sikhs/Others**															
Below 15															
15-29															
20-24															
25-29															
30-34															
35-39															
40-44															
45&Above															
Not Stated															
Total															

* : Religion not stated have been included in "All religions".

** : Minor religious groups have been combined under "Others".

Raghu

Table B-16
(See Rule 15)

Live Births by Occupation of the Father and Birth Order (Rural & Urban)

Occupation of Father	Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13 & Above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All Areas/Rural Areas/Urban Areas															
Professional, Technical and Related workers															
Administrative Executive and Managerial workers															
Clerical and Related workers															
Sales workers															
Service workers															
Farmers, Fishermen, Hunters, Loggers etc. and Related workers															
Production and other related workers, Transport Equipment Operators and Labourers															
Workers whose Occupation are not elsewhere classified															
Non-workers															
Total															

Table B-17
(See Rule 15)

Live Births by Occupation of the Mother and Birth Order (Rural & Urban)

Occupation of Mother	Birth Order													Total	
	1	2	3	4	5	6	7	8	9	10	11	12	13 & Above		Not Stated
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All Areas/Rural Areas/Urban Areas															
Professional, Technical and Related workers															
Administrative Executive and Managerial workers															
Clerical and Related workers															
Sales workers															
Service workers															
Farmers, Fishermen, Hunters, Loggers etc. and Related workers															
Production and other related workers, Transport Equipment Operators and Labourers															
Workers whose Occupation are															

Lagay

not elsewhere classified																	
Non-workers																	
Total																	

Table B-18
(See Rule 15)
Live Births by Duration of Marriage of the Mother and Birth Order (Rural & Urban)

Duration of Marriage (in years)	Birth Order														Total
	1	2	3	4	5	6	7	8	9	10	11	12	13& Above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All Areas/Rural Areas/Urban Areas															
0-4															
5-9															
10-14															
15-19															
20-24															
25-29															
30 & above															
Not stated															
Total															

Table B-19
(See Rule 15)
Live Births by Duration of Marriage and Age of the Mother (Rural & Urban)

Duration of Marriage	Age of Mother									Total
	Below15	15-19	20-24	25-29	30-34	35-39	40-44	45&above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11
All Areas/Rural Areas/Urban Areas										
0-4										
5-9										
10-14										
15-19										
20-24										
25-29										
30& above										
Not Stated										
Total										

Laghu

Table B-20
(See Rule 15)

Live Births by Duration of Pregnancy and Birth Weight (Rural & Urban)

Duration of Pregnancy (in weeks)	Birth Weight (in Kgs)											
	Less than 1.500			1.500 – 2.000			2.000 – 3.000			3.000 – 4.000		
	R	U	T	R	U	T	R	U	T	R	U	T
1	2	3	4	5	6	7	8	9	10	11	12	13
<32												
32-36												
37-39												
40												
41+												
Not Stated												
Total												

Duration of Pregnancy (in weeks)	Birth Weight (in Kgs)						Total		
	4.000+			Not Stated			R	U	T
	R	U	T	R	U	T			
1	14	15	16	17	18	19	20	21	22
<32									
32-36									
37-39									
40									
41+									
Not Stated									
Total									

Rayla

Table B-21
(See Rule 15)
Live Births by age of the Mother and Birth Weight (Rural & Urban)

Age of Mother	Birth Weight (in Kgs)											
	Less than 1.500			1.500 - 2.000			2.000 - 3.000			3.000 - 4.000		
	R	U	T	R	U	T	R	U	T	R	U	T
1	2	3	4	5	6	7	8	9	10	11	12	13
Below 15												
15-19												
20-24												
25-29												
30-34												
35-39												
40-44												
45 & above												
Not Stated												
Total												

Age of Mother	Birth Weight (in Kgs)								
	4.000+			Not Stated			Total		
	R	U	T	R	U	T	R	U	T
1	14	15	16	17	18	19	20	21	22
Below 15									
15-19									
20-24									
25-29									
30-34									
35-39									
40-44									
45 & above									
Not Stated									
Total									

Logan

Table B-22
 (See Rule 15)
Live Births by Birth Order and Birth weight (Rural & Urban)

Birth Order	Birth Weight (in Kgs)											
	Less than 1.500			1.500-2000			2.000-3000			3.000-4.000		
	R	U	T	R	U	T	R	U	T	R	U	T
	2	3	4	5	6	7	8	9	10	11	12	13
1												
2												
3												
4												
5												
6												
7												
8												
9												
10&Above												
Not Stated												
Total												

Birth Order	Birth Weight (in Kgs)						Total		
	4.000+			Not stated			R	U	T
	R	U	T	R	U	T			
	14	15	16	17	18	19	20	21	22
1									
2									
3									
4									
5									
6									
7									
8									
9									
10&Above									
Not Stated									
Total									

Dayton

Table B-23
 (See Rule 15)
Live Births by Method of Delivery and Age of the Mother (Rural & Urban)

Method of Delivery	Age of Mother									Total
	Below15	15-19	20-24	25-29	30-34	35-39	40-44	45&above	Not stated	
1	2	3	4	5	6	7	8	9	10	11
All Areas/Rural Areas/Urban Areas										
Natural										
Caesarean										
Forceps/ Vacuum										
Not Stated										
Total										

Laglan

Table D-1
(See Rule 15)
**Deaths by Place of Occurrence, Districts (Rural & Urban) and Towns with
Population One Lakh and above.**

Sl. No.	District	Deaths by Place of Occurrence			Place of Residence of Deceased		Place of Residence Outside the State
		M	F	T	Within the Area	Outside the Area	
1	2	3	4	5	6	7	8
1	District-1 R						
	U						
	T						
2.	District-2						
	R						
	U						
	T						
	State Total R						
	U						
	T						

Table D-2
(See Rule 15)
**Deaths by Place of Residence, Districts (Rural & Urban) and Towns with
Population One Lakh and above**

Sl. No.	District	Deaths by Place of Residence			Death Rate	Place of Occurrence of Death	
		M	F	T		Within the Area	Outside the Area
1	2	3	4	5	6	7	8
1	District-1 R						
	U						
	T						
	Town-1						
	Town-2						
2	District-2						
	R						
	U						
	T						
	State Total R						
	U						
	T						

Kopkar

Table D-3
(See Rule 15)
Time Gap in Registration of Deaths (Rural & Urban)

Sl. No	District	Rural							
		Number of Deaths Registered							
		Within Prescribed Time Limit		Delayed Registration					
				Within 30 days		After 30 days but Within 1 year		After 1 year	
		Male	Female	Male	Female	Male	Female	Male	Female
1	2	3	4	5	6	7	8	9	10
	State Total								

Sl. No	District	Urban							
		Number of Deaths Registered							
		Within Prescribed Time Limit		Delayed Registration					
				Within 30 days		After 30 days but Within 1 year		After 1 year	
		Male	Female	Male	Female	Male	Female	Male	Female
1	2	11	12	13	14	15	16	17	18
	State Total								

Legat

Table D-6
 (See Rule 15)
Deaths by Age, Sex and Religion of the Deceased (Rural & Urban)

Age	Religion of the Deceased												Total		
	Hindus			Muslims			Christians			Others*			Male	Female	Total
	Male	Female	Total	Male	Female	Total	Male	Female	Total	Male	Female	Total			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
All Areas/Rural Areas/Urban Areas															
Below 1 year															
1-4															
5-14															
15-24															
25-34															
35-44															
45-54															
55-64															
65-69															
70 & above															
Age not Stated															
Total															

• Minor religious group may be classified in to Others.

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Table D-7
(See Rule 15)
Deaths by Age, Occupation and sex (Rural)

Occupation of the Deceased	Sex	Age of the deceased									Total
		10-14	15-24	25-34	35-44	45-54	55-64	65-69	70 and Above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12
Professional, Technical And Related workers	M										
	F										
	T										
Administrative Executive And Managerial workers	M										
	F										
	T										
Clerical and Related workers	M										
	F										
	T										
Sales workers	M										
	F										
	T										
Service workers	M										
	F										
	T										
Farmers, Fishermen, Hunters Loggers etc. and Related worker	M										
	F										
	T										
Production and other related Workers, Transport Equipment Operators and Labourers	M										
	F										
	T										
Workers whose Occupation are Not elsewhere classified	M										
	F										
	T										
Non-workers	M										
	F										
	T										
Total	M										
	F										
	T										

Rayhan

Table D-8
(See Rule 15)
Deaths by Age, Occupation and sex (Urban)

Occupation of the Deceased	Sex	Age of the deceased									Total
		10-14	15-24	25-34	35-44	45-54	55-64	65-69	70 and Above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12
Professional, Technical And Related workers	M										
	F										
	T										
Administrative Executive And Managerial workers	M										
	F										
	T										
Clerical and Related workers	M										
	F										
	T										
Sales workers	M										
	F										
	T										
Service workers	M										
	F										
	T										
Farmers, Fishermen, Hunters Loggers etc. and Related worker	M										
	F										
	T										
Production and other related Workers, Transport Equipment Operators and Labourers	M										
	F										
	T										
Workers whose Occupation are Not elsewhere classified	M										
	F										
	T										
Non-workers	M										
	F										
	T										
Total	M										
	F										
	T										

Lagha

Table D-9
(See Rule 15)
Deaths by Age, Occupation and sex (All Areas)

Occupation of the Deceased	Sex	Age of the deceased									Total
		10-14	15-24	25-34	35-44	45-54	55-64	65-69	70 and Above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12
Professional, Technical And Related workers	M										
	F										
	T										
Administrative Executive And Managerial workers	M										
	F										
	T										
Clerical and Related workers	M										
	F										
	T										
Sales workers	M										
	F										
	T										
Service workers	M										
	F										
	T										
Farmers, Fishermen, Hunters Loggers etc. and Related worker	M										
	F										
	T										
Production and other related Workers, Transport Equipment Operators and Labourers	M										
	F										
	T										
Workers whose Occupation are Not elsewhere classified	M										
	F										
	T										
Non-workers	M										
	F										
	T										
Total	M										
	F										
	T										

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Table D-12

(See Rule 15)

Infant Deaths by Place of Occurrence, Districts (Rural & Urban) and Towns with Population One Lakh and above.

Sl. No.	District	Deaths by Place of Occurrence			Place of Residence of Mother		Place of Residence out Side of State
		M	F	T	Within the Area	Outside the Area	
1	2	3	4	5	6	7	8
1	District-1 R U T						
	Town-1						
	Town-2						
2	District-2 R U T						
	Town-1						
	Town-2						
	State Total R U T						

Table D-13

(See Rule 15)

Infant Deaths by Place of Residence, Districts (Rural & Urban) and Towns with Population One Lakh and above.

Sl. No	District	Deaths by Place of Residence of Mother			Infant Mortality Rate	Place of Occurrence	
		M	F	T		Within the Area	Outside the Area
1	2	3	4	5	6	7	8
1	District-1 R U T						
	Town-1						
	Town-2						
2	District-2 R U T						
	Town-1						
	Town-2						
	State Total R U T						

Signature

Table D-14
(See Rule 15)
Infant Deaths by Age and Sex (Rural & Urban)

Sl. No.	Age	Rural			Urban			All Areas		
		Male	Female	Total	Male	Female	Total	Male	Female	Total
1	2	3	4	5	6	7	8	9	10	11
1	7 days									
2	7 days-28 days									
3	28 days-1 year									
4	Age not stated									
	Total									

Table D-15
(See Rule 15)
Pregnancy Related Deaths by Age Group of the Deceased and Cause of Death For Medically Certified Deaths (Rural & Urban)

Cause of Death	Age of the Deceased									Total
	Below 15	15-19	20-24	25-29	30-34	35-39	40-44	45&above	Not Stated	
1	2	3	4	5	6	7	8	9	10	11
All areas/Rural Areas/Urban Areas										
Total										

Day

Table D-18
(See Rule 15)
Pregnancy Related Deaths by Age and occupation (Rural & Urban)

Occupation of the Deceased	Age of the Deceased									Total
	Below15	15-19	20-24	25-29	30-34	35-39	40-44	45 and above	Not Stated	
All Areas/Rural Areas/Urban Areas										
Professional, Technical and Related workers										
Administrative Executive and Managerial workers										
Clerical and Related workers										
Sales workers										
Service workers										
Farmers, Fishermen, Hunters, Loggers etc. and Related workers										
Production and other related Workers, Transport Equipment Operators and Labourers										
Workers whose Occupation are Not elsewhere classified										
Non-workers										
Total										

Table D-19
(See Rule 15)
Deaths by Selected Cause of Death, Age, Sex and Habit (Rural)

Sl. No.	Selected Cause of Death	Sex	Age Group									Total
			Below15	15-24	25-34	35-44	45-54	55-64	65-69	70 and above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13
		M F T	Only Smoking/Only Chewing Tobacco/Only Chewing Arecanut/ Only Drinking Alcohol/Smoking and Chewing Tobacco/Smoking and Chewing Arecanut/Smoking and Drinking Alcohol/Chewing Tobacco And Arecanut/Chewing Tobacco and Drinking Alcohol/chewing Arecanut and Drinking Alcohol/Smoking, Chewing Tobacco and Arecanut/Smoking, Chewing Tobacco and Drinking alcohol/Smoking, Chewing Arecanut and Drinking Alcohol/Chewing Tobacco, Arecanut And Drinking Alcohol/All Habit/Habit Not Known									

Raghu

Table D-20
(See Rule 15)
Deaths by Selected Cause of Death, Age, Sex and Habit (Urban)

Sl. No.	Selected Cause of Death	Sex	Age Group									Total
			Below15	15-24	25-34	35-44	45-54	55-64	65-69	70 and above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13
		M F T	Only Smoking/Only Chewing Tobacco/Only Chewing Arecanut/ Only Drinking Alcohol/Smoking and Chewing Tobacco/Smoking and Chewing Arecanut/Smoking and Drinking Alcohol/Chewing Tobacco And Arecanut/Chewing Tobacco and Drinking Alcohol/chewing Arecanut and Drinking Alcohol/Smoking, Chewing Tobacco and Arecanut/Smoking, Chewing Tobacco and Drinking alcohol/Smoking, Chewing Arecanut and Drinking Alcohol/Chewing Tobacco, Arecanut And Drinking Alcohol/All Habit/Habit Not Known									

Table D-21
(See Rule 15)
Deaths by Selected Cause of Death, Age, Sex and Habit (Rural & Urban)

Sl. No.	Selected Cause of Death	Sex	Age Group									Total
			Below15	15-24	25-34	35-44	45-54	55-64	65-69	70 and above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12	13
		M F T	Only Smoking/Only Chewing Tobacco/Only Chewing Arecanut/ Only Drinking Alcohol/Smoking and Chewing Tobacco/Smoking and Chewing Arecanut/Smoking and Drinking Alcohol/Chewing Tobacco And Arecanut/Chewing Tobacco and Drinking Alcohol/chewing Arecanut and Drinking Alcohol/Smoking, Chewing Tobacco and Arecanut/Smoking, Chewing Tobacco and Drinking alcohol/Smoking, Chewing Arecanut and Drinking Alcohol/Chewing Tobacco, Arecanut And Drinking Alcohol/All Habit/Habit Not Known									

Legha

Table S-1
(See Rule 15)
Still Births by Place of Occurrence in Districts (Rural & Urban)

Sl. No	District	Still Births by Place of Occurrence			Place of Residence of Mother		Place of Residence Outside the State
		M	F	T	Within the Area	Outside the Area	
1	2	3	4	5	6	7	8
	District-1 District-2						
	State Total R U T						

Table S-2
(See Rule 15)
Still Births by Place of Residence in Districts (Rural & Urban)

Sl. No	District	Still Births by Place of Residence of Mother			Still Birth Rate	Place of Occurrence of Still Birth	
		M	F	T		Within the Area	Outside the Area
1	2	3	4	5	6	7	8
	District-1 District-2						
	State Total R U T						

Bayhan

Table S-3
(See Rule 15)
Still Births by Sex and Age of the Mother (Rural & Urban)

Age of Mother	Still Births								
	Rural Areas			Urban Areas			All Areas		
1	Male	Female	Total	Male	Female	Total	Male	Female	Total
	2	3	4	5	6	7	8	9	10
Below 15 years									
15-19									
20-24									
25-29									
30-34									
35-39									
40-44									
45 & above									
Age not stated									
Total									

Table S-4
(See Rule 15)
Still Births by Sex and Duration of Pregnancy (Rural & Urban)

Duration of Pregnancy (in weeks)	Still Births								
	Rural Areas			Urban Areas			All Areas		
1	Male	Female	Total	Male	Female	Total	Male	Female	Total
	2	3	4	5	6	7	8	9	10
<32									
32-36									
37-39									
40									
40+									
Not Stated									
Total									

Leghar

Table S-5
(See Rule 15)
**Still Births by Sex and Type of Medical Attention
Received at Delivery (Rural & Urban)**

Rural/Urban	Type of attention at Delivery						Total
	Institutional		Doctor, Nurse And Trained Midwife	Traditional Birth Attendant	Relatives And Others	Not Stated	
	Government	Private and Non- Government					
1	2	3	4	5	6	7	8
Rural							
Urban							
(i) Towns with population one lakh and above							
Town-1							
Town-2							
(ii) All Other Urban areas							
Urban Total							
State Total							

Table S-6
(See Rule 15)
Still Births by Cause of Still Births and Age of the Mother (Rural & Urban)

Sl. No	Cause of Still Births	Age of Mother									Total
		Below 15	15-19	20-24	25-29	30-34	35-39	40-44	45 and above	Age not Stated	
1	2	3	4	5	6	7	8	9	10	11	12
Rural Areas/Urban Areas/All Areas											
	Total										

Laghu

Table S-7
(See Rule 15)

Still Births by Cause of Still Births and Age of the Mother (Rural & Urban)

Sl. No.	Age of Mother	Duration of Pregnancy (in weeks)						Total
		Below 32	32-36	37-39	40	40+	Not Stated	
1	2	3	4	5	6	7	8	9
Rural Areas/Urban Areas/All Areas								
Total								

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Table A-1: Population, Registration Units, Monthly Returns Due and Received
(Rural Areas)

Sl. No.	Districts	Population as per last census		No. of Registration Units	No. of Monthly Returns due	No. of Monthly Returns not received	No. of Monthly Returns received	Estimated Mid year Population
		Actual	Adjusted for incomplete returns					
							8	
					(5*12)		(6-7)	

Table A-2: Population, Registration Units, Monthly Returns Due and Received
(Urban Areas)

Sl. No.	Districts	Population as per last census		No. of Registration Units	No. of Monthly Returns due	No. of Monthly Returns not received	No. of Monthly Returns received	Estimated Mid year Population
		Actual	Adjusted for incomplete returns					
							8	
					(5*12)		(6-7)	

See/ser